

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 16th of April 2015

NOTIFICATION (DRAFT)

No.L-1/(3)/2009-CERC.-In exercise of powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publications, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2015.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment to Regulation 2 of the Principal Regulations:-

(1) The following provisions shall be added after sub-clause (b) (i)(e) of clause (1) of Regulation 2 of the Principal Regulations, namely :

“(f) Any company designated by the Central Government as Solar Power Park Developer;”

(2) Sub-clause (iii) shall be added after sub-clause (ii) of clause (1) of Regulation 2 of the Principal Regulations as under:

“(iii) Any company designated by the Central Government as Solar Power Park Developer, in respect of long term access;”

3. Amendment to Regulation 8 of the Principal Regulations:- The following proviso shall be added after third proviso to Clause (1) of Regulation 8 of the Principal Regulations, namely:

“Provided also that the application by the applicant defined under Regulation 2(1) (b)(i) (f) shall be considered by CTU only if the Solar Power Park Developer is authorised by the Central Government to undertake infrastructural activities including arrangement for connectivity on behalf of the solar power generators and all operational and commercial responsibilities for the renewable energy generating station(s) in following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, such as grid security, scheduling and dispatch, collection and payment/adjustment of Transmission charges and losses, UI charges, congestion and other charges etc., and submit the documents

to that effect to the CTU, alongwith the application for connectivity, with copy to the respective RLDC in whose control area it is located."

(T Rout)
Chief (Law)

Note: The principal regulations were published in the Gazette of India Extraordinary Part III Section 4 of Ser.No.140 dated 10.8.2009 and the first amendment to the principal regulations was notified in the Gazette of India Extraordinary Part III Section 4 at Ser. No.225 dated 7.9.2010 and the second amendment to the principal regulations was notified in the Gazette of India Extraordinary Part III Section 4 at Ser. No.72 dated 22.3.2012 and the third amendment was notified in the Gazette of India extraordinary Part III Section 4 at ser No.86 dated 26.3.2013.